

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) No. 172 of 2020

IN THE MATTER OF:

Balwant Singh Kanda

...Appellant

Vs

Kanda Auto Pvt. Ltd. & Ors.

....Respondents

Present:

For Appellant: Mr. Satyavikram, Advocate

**For Respondents: Mohd. Shahbaz, Ms. Kavita Srivastav Sharan and
Mr. Kamal Khata, Advocates for Respondent Nos.
1 to 3.**

ORDER
(Through Virtual Mode)

04.01.2021 It transpires that 'Notes of Written Submissions' of Respondents was filed before the Office of the Registry as early as on 16.12.2020. However, on the side of the Appellant, 'Notes of Written Submissions' together with compilation of Judgments, if any, has not been filed. In this connection, the Learned Counsel for the Appellant- Mr. Satyavikram prays for some more time to file 'Notes of Submissions' of the Appellant along with compilation of Judgments and accordingly, he is granted five days' time from today to file the same, of course, exchanging the copy of the same to the Learned Counsel for the Respondents well in advance before the next date of hearing. The Office of the Registry is directed to receive the same and List the present appeal 'For Hearing' on **22nd January, 2021**.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)